

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No253
Co.Appeal 308 of 2019

Proceedings under Section 58 & 59 of Co. Act, 2013

IN THE MATTER OF:

Nirav Dhanraj Jhaveri
V/s
MIT-N-MIR Pvt Ltd & Ors

.....Applicant

.....Respondent

Order delivered on 14/09/2023

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Prutha Bhavsar Adv. for Mrs. Natasha D Shah Adv
For the Respondent : None

ORDER

Learned counsel Ms. Prutha Bhavsar proxy for learned counsel Mrs. Natasha D Shah appeared for the applicant and requested for adjournment, hence adjourned.

List the matter on 30.10.2023.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)